

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22759/2017

(Arising out of impugned final judgment and order dated 24-01-2017 in ITA No. 344/2007 passed by the High Court of Judicature at Allahabad)

M/S. KISAN SAHAKARI CHINI MILLS LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX AND ANR.

Respondent(s)

Date : 15-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Ajay Vohra, Sr. Adv.  
Ms. Kavita Jha, AOR  
Mr. Bhuwan Dhoopar, Adv.  
Mr. Udit Naresh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meanwhile, there shall be stay of the operation of the impugned order.

(SWETA DHYANI)  
SENIOR PERSONAL ASSISTANT

(SAROJ KUMARI GAUR)  
BRANCH OFFICER